

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.115**  
**IB-597(ND)/2020**

**IN THE MATTER OF:**

M/s. White Studio Architects

**Vs.**

Franchise Management Company

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 15.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Advocates Mr. Amit Bhagat & Ms. Arzoo Raj for Applicant

For the Respondent

:

**ORDER**

Heard the submissions made by Counsel for the Operational Creditor as well as the Proxy Counsel for the Corporate Debtor. The Proxy Counsel for the Corporate Debtor has submitted that reply has been filed and the reply has come on the e-Portal of this Tribunal. The Counsel for the Corporate Debtor is directed to provide a copy of the reply as filed before this Tribunal to the other side so as to enable them to file rejoinder. The Counsel has prayed for two weeks time. The time prayed for is granted.

Post the matter on 03.9.2021.

—sd—

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

—sd—

**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit